

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 29.1.97

CP 32/96 (OA 653/94)

1. Kalu Ram Kumawat, Postal Assistant, PSPO, Jaipur.
2. Sardar Mal Yogi, Postal Assistant, PSPO, Jaipur.

.... Petitioners

Versus

Niraj Kumar, Senior Superintendent of Post Offices, Jaipur City Postal Division, Jaipur.

... Respondent

CORAM:

HON'BLE MR.GOPAL TIRISHA, VICE CHAIFMAN

HON'BLE MR.O.P.SHAFMA, ADMINISTRATIVE MEMBER

For the Petitioners ... Mr.C.B.Sharma
For the Respondent ... Mr.U.D.Sharma

O R D E R

PER HON'BLE MR.GOPAL TIRISHA, VICE CHAIFMAN

Petitioners, named above, have come in this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating that directions issued in OA 653/94, decided on 12.9.95, have not been complied with.

2. We have heard the learned counsel for the parties.
3. This Tribunal had issued the following directions :-

"In the circumstances of the present case, we also direct, following the decisions given by the Jabalpur Bench and this Bench of the Tribunal, that the respondents shall examine the cases of the applicants for grant of minimum of the regular pay scale of Postal Assistant to the applicants with effect from the date from which they were initially appointed to the date when they were appointed as Postal Assistant on a regular basis and to extend to them the benefit of the minimum of the regular scale of pay of Postal Assistant for the aforesaid period, if the facts of the case are found to be similar to the applicants in TA No.81/86, All India Postal Employees v. Union of India and others, at Annexure A-6, decided by the Jabalpur Bench of the Tribunal on 16.12.86. The respondents shall carry out this process of examination in the cases of the applicants and grant the necessary pay scale, if found admissible on such examination, within a period of four months from the date of receipt *Copy* of a copy of this order."

The respondent has stated in his reply that he has paid to the petitioners the minimum of the regular scale of pay of Postal Assistants for the period they had worked as Reserved Trained Pool minus the amount they had already received during the said period, in compliance with the directions of the Tribunal. The respondent has, therefore, substantially complied with the judgement and no case of contempt is made out. However, if the petitioners are aggrieved that their full claims have not been settled, they may either make a representation to the concerned authorities or file a fresh OA, if so advised.

4. This Contempt Petition is dismissed. Notices issued are discharged.

(O.P.SHARMA)

ADMINISTRATIVE MEMBER

Chirne
(GOPAL KRISHNA)

VICE CHAIRMAN

VK